

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 658 of 2020**

**IN THE MATTER OF:**

**Ascot Reality Pvt. Ltd.**

**...Appellant**

**Versus**

**Ajay Kumar Agarwal & Ors.**

**...Respondents**

**Present:**

**For Appellant :** Mr.Anand Sukumaran, Mr. Bhupesh Kumar Pathak  
and Mr. Mainak Bose, Advocates

**For Respondents :** Mr.Sourojit Dasgupta and Ms. Meghna Rao,  
Advocates for R-1  
Mr. Ajay Kr. Agarwal, IRP  
Mr. Amit Kumar Das, Advocate for R-5  
Mr. Shakeel Mohammed Akhter and Mr. Rishabh  
Karnani, Advocates for R-14  
Mr. Ankit Raj and Mr. Piyush Beriwal, Advocates for  
Caveator for R-2

**O R D E R**  
**(Through Virtual Mode)**

**31.07.2020** Let notice be issued on Respondents. Appellant to provide mobile Nos./ *e-mail* address of Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within five days.

At this stage, Ms. Meghna Rao, Advocate waives and accepts notice on behalf of Respondent No. 1.

Mr. Ankit Raj, Advocate (Caveator) for R-2 waives and accepts notice on behalf of Respondent No. 2. Caveat filed by Respondent No. 2 is discharged.

Mr. Amit Kumar Das, Advocate waives and accepts notice on behalf of Respondent No. 5.

Mr. Shakeel Mohammed Akhter, Advocate waives and accepts notice on behalf of Respondent No. 14.

No further notice need to be served upon these Respondents. Learned counsel for the Appellant to provide complete set of paper-book on Respondents within five days.

Respondents will file their reply-affidavit(s) within ten days. Rejoinder, if any, be filed within seven days thereof. Learned counsel for the parties may also file their written submission, not exceeding three pages, along with their pleadings.

Learned counsel for the Appellant to take steps for amending/updating/replacing of the cause-title in view of the 'Oriental Bank of Commerce' having merged with 'Punjab National Bank'.

List the matter 'for Admission (After Notice)' on **10<sup>th</sup> September, 2020**.

Meanwhile, the 'corporate insolvency resolution process' will continue. However, the 'Committee of Creditors' will not take any decision in regard to the approval of the resolution plan till the next date of hearing.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ V.P. Singh ]**  
**Member (Technical)**

/ns/gc/